[RAJYÀ SABHA]

INCREASE IN THE PRICE OF SUGAR

\*42. SHRI SITARAM KESRI:
SHRI K. P. SUBRAMANIA
MENON:
SHRI J. S. TILAK:
SHRI VENIGALLA
SATYANARAYANA:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a fact that the price of sugar has been soaring high in the last two months; and if so, the reasons therefor; and
- (b) what are the steps taken to check the price rise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. 5HER SINGH): (a) and (b) A statement is aid on the Table of the Sabha.

## STATEMENT

- (a) Yes, Sir. The main reasons for the nerease in price are :
  - (i) Expectation of a substantial fall in the production of sugar, as a result of a fall in the area under sugarcane, and the damage to the standing crop by excessive rains and floods in the north and drought in some areas in the south;
  - (ii) sympathetic effect of tise in the prices of gur and khandsarı;
  - (iii) increase in the cost of production of sugar as a result of payment of higher price for sugarcane by factories and other factors;
  - (iv) Speculation about the likely increase in the tariff value as a result of monthly revision, followed by the actual increase decided by the Government. The tariff value was revised from Rs. 135/- per quintal to Rs. 150/- per quintal on 1st January, 1972, to Rs. 165/- on 1st February and to Rs. 190/- on 1st March, 1972. 30% ad valorem duty is levied on the basis of the tariff value on suger sold in open market.
  - (v) Speculation about increase in the rate of excise duty on sugar in the forthcoming budget.
- (b) The following steps have been taken facilitate regular availability of sugar at isonable prices and to prevent holding of cks by sugar factories or dealers:—
- (i) The quantity of sugar for sale by sugar factories is being regulated by monthly releases.
- (ii) The period of delivery of sugar by factories against the release orders has been reduced from 45 to 30 days

- (iii) Sugar factories have been prohibited from refusing to deliver sugar if undespatched sugar is available with them against a valid release order.
- (iv) Sugar factories have been prohibited from despatching to any one dealer more than 2,200 quintals of sugar per week.
- (v) Sugar factories are required to despatch or deliver at least 20 per cent of the released quota of sugar, every week.
- (vi) Quantitative restrictions have been imposed on holding of stocks by dealers, the quantative limits being 250 quintals in the case of dealers in towns having population of less than 1 lakh, 500 quintals in the case of cities with a population between 1 lakh and 5 lakhs, and 1,000 quintals in the case of cities with a population of over 5 lakhs, except that in the case of importers in Calcutta the limit is 7,500 quintals.
- (vii) While the sugar factories are free to sell sugar in any State, inter-State movement of sugar by dealers has been banned.
- (viii) Bank advances to sugar dealers against sugar stocks have been restricted and bank margins thereon have been increased from 45 to 65 per cent.
- (ix) In consultation with the sugar industry, a scheme was introduced with effect from 1st January 1972, under which the sugar industry makes available 60% of the released quota of sugar every month at a fixed price for distribution mainly to domestic consumers through fair price shops and the same is being allotted to State Governments for arranging such distribution.

## ROAD BUILDING

\*43. SHRI ARJUN ARORA :
SHRI RAJENDRA PRATAP
SINHA :
SHRI KRISHAN KANT :

Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANS-PORT be pleased to state:

- (a) the targets of road building during the years 1969-70 and 1970-71 in the National and State sectors;
- (b) the achievements made during these years;
- (c) the reasons for the shortfall, if any; and
- (d) the steps proposed to be taken by Government to accelerate employment oriented road buildings?